

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 129
(CAA)-31(PB)/2019

IN THE MATTER OF:

Omkara Projects Pvt. Ltd. and
EEE Realty Pvt. Ltd.

.... Applicant/Petitioner

SECTION:

Under Section 230-232

Order delivered on 02.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant:

Mr. Afnaan Siddiqui, Adv.

For the RD

Mr. C. Balooni, CP

For the OL

Ms. Swati Koshal, Adv. with Ms. Priyanka for OL, Delhi

ORDER

A copy of the paper book shall be handed over to the Official Liquidator. Despite service no one has put in appearance on behalf of the Income Tax Department. Reply by the served respondents be filed within three weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for further consideration on 10.06.2019.



(M.M. KUMAR)
PRESIDENT



(S.K MOHAPATRA)
MEMBER (TECHNICAL)